

**IN THE INCOME TAX APPELLATE TRIBUNAL, COCHIN BENCH**

**BEFORE SHRI INTURI RAMA RAO, AM  
AND SHRI PRAKASH CHAND YADAV, JM**

**ITA No. 247/Coch/2024  
Assessment Year: 2024-25**

Snehabhavan  
Gandhinagar  
Kottayam 686008  
[PAN: AAGTS5277Q]

..... Appellant

Vs.

Commissioner of Income Tax (Exemption)  
Old Railway Station Road  
Ernakulam 682018

..... Respondent

Appellant by: ----- None -----  
Respondent by: Shri Sanjit Kumar Das, CIT-DR

Date of Hearing: 20.11.2024  
Date of Pronouncement: 29.11.2024

**ORDER**

**Per: Inturi Rama Rao, AM**

This appeal filed by the assessee is directed against the order of the Commissioner of Income Tax (Exemption), Kochi dated 18.03.2024 passed u/s. 12AA of Income Tax Act, 1961 (hereinafter "the Act").

2. During the course of hearing it is noticed that the assessee placed on record an application dated 18.11.2024 requesting for the permission to withdraw its appeal.

3. The learned Departmental Representative did not raise any objection to such prayer.

4. We, therefore, permit the assessee to withdraw its appeal. Accordingly the appeal stands dismissed as withdrawn.

Order pronounced in the open court on 29<sup>th</sup> November, 2024

Sd/-  
**(PRAKASH CHAND YADAV)**  
**JUDICIAL MEMBER**

Sd/-  
**(INTURI RAMA RAO)**  
**ACCOUNTANT MEMBER**

Cochin, Dated: 29<sup>th</sup> November, 2024

n.p.

Copy to:

1. The Appellant
2. The Respondent
3. The Pr. CIT concerned
4. The Sr. DR, ITAT, Cochin
5. Guard File

By Order

Assistant Registrar  
ITAT, Cochin